

ORISSA ACT 8 OF 2003

*** THE ORISSA MOTOR VEHICLES TAXATION
(AMENDMENT) ACT, 2002**

[Received the assent of the Governor on the 29th January 2003, first published in an extraordinary issue of the *Orissa Gazette*, dated the 13th February, 2003 (No. 211)]

AN ACT FURTHER TO AMEND THE ORISSA MOTOR VEHICLES
TAXATION ACT, 1975.

BE it enacted by the Legislature of the State of Orissa in the Fifty-third Year of the Republic of India as follows :—

Short title.

1. This Act may be called the Orissa Motor Vehicles Taxation (Amendment) Act, 2002.

Amendment of section 4-A.

2. In section 4-A of the Orissa Motor Vehicles Taxation Act, 1975,—

Orissa Act
39 of 1975.

(i) in sub-section (1),—

(a) in the opening portion, for the words and numeral "ten times the annual rate of tax in respect thereof as specified in Schedule-I", the words "five per centum of the cost of the vehicle" shall be substituted, and

(b) in the proviso, clause (i) shall be omitted ;

(ii) sub-section (5) shall be omitted ; and

(iii) for Explanation - I occurring after sub-section (6), the following Explanation shall be substituted, namely :—

"*Explanation 1*—For the purposes of this section, the expression "appointed date" shall mean the date of commencement of the Orissa Motor Vehicles Taxation (Amendment) Act, 2002."

* For the Bill see *Orissa Gazette*, Extraordinary, dated the 5th October, 2002 (No. 1739).